

Disinvestment of BHEL

193. SHRI TIRUCHI SIVA: Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry proposes to privatise BHEL in the year 2020;
- (b) if so, the details of the proposal and plan of disinvestment; and
- (c) the reasons for the disinvestment of BHEL?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The Government has so far not taken any decision for Strategic Disinvestment/Privatisation of Bharat Heavy Electricals Ltd. (BHEL).

(b) and (c) Does not arise.

Recapitalisation of PSBs

194. SHRI S. MUTHUKARUPPAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government has promised ₹70,000 crore upfront liquidity recapitalisation to Public Sector Banks (PSBs);
- (b) if so, the details thereof;
- (c) the total amount released so far to these banks on the said account;
- (d) whether Government has made any review on the working of these banks after the infusion of this promised upfront liquidity recapitalisation; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) For the current financial year, Budget provision of ₹ 70,000 crore has been made for recapitalisation of banks, out of which Government has infused ₹ 64,612 crore in PSBs and ₹ 4,557 crore in IDBI Bank Limited.

(d) and (e) Recapitalisation of PSBs has been accompanied by implementation of reforms. Bank-wise performance in implementation of reforms is being measured and reviewed since March 2018 through an independent agency, using an objective, transparent and publicly reported Enhanced Access and Service Excellence (EASE)

Reforms Index. Since March 2018, there has been visible improvement in the working of PSBs, with gross NPAs of PSBs reducing from ₹ 8.96 lakh crore to ₹ 7.27 lakh crore as on 30.9.2019, the number of PSBs placed under Reserve Bank of India's Prompt Corrective Action (PCA) framework reducing from eleven to four, and the number of PSBs in profit increasing from two in the financial year 2017-18 to twelve in the first half of the current financial year.

Economic loss in Kashmir due to shutdown

195. SHRI MD. NADIMUL HAQUE: Will the Minister of FINANCE be pleased to state:

(a) whether Government has estimated the total loss to the economy of Kashmir due to persistent shutdown in the valley since August 2019;

(b) if so, the details thereof and if not, when Government expects to carry out such assessment; and

(c) whether Government has any feasible plan to revitalise the economy of Kashmir and provide much needed livelihood to the people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Full economic potential of Jammu, Kashmir and Ladakh regions could not be realized for the last 70 years as the people of Jammu and Kashmir have suffered from terrorist violence and separatism supported from across the border for the past many decades.

On account of Article 35A and certain other constitutional ambiguities, the people of this region were denied full rights enshrined in the Constitution of India and other benefits of various Central Laws that were being enjoyed by other citizens of the country.

Based on recommendation of the Parliament, a declaration was issued by the President on 6th August, 2019 under Article 370 and the erstwhile State of Jammu and Kashmir was reorganized into the Union Territory of Jammu and Kashmir and the Union Territory of Ladakh, addressing all such aspects.

The people of Jammu, Kashmir and Ladakh can now realize full potential in all sectors of economy like in other parts of the country.